

MADHYA PRADESH STATE JUDICIAL ACADEMY, JABALPUR

Schedule of Refresher Course for the District Judges (Entry Level & Selection Grade) (on completion of 5 years service) (Group - II) (18.11.2024 to 23.11.2024)

| DATE/ DAY | 9.50 AM | SESSION – I 10:00 am to 11:00 am | SESSION – II 11:00 am to 12:00 noon | | SESSION – III 12:15 pm to 1:45 pm | | SESSION – IV 2:30 pm to 4:15 pm | | SESSION – V 4:30 pm onwards |
|---------------------------------|-------------------|---|---|---|--|--|---|---|--|
| 18.11.2024 Monday | PHOTOGRAPH | Feedback from the participants and identification of issues and challenges faced by participants on Board By: Director & Officers of the Academy | Discussion on Criminal Revision: (a) Revision in general (b) Interlocutory Orders (c) Revision in specific cases (d) Procedure (e) Orders in revision Followed by open interaction (Contd...) By: Hon'ble Shri Justice M.K. Mudgal Former Judge, High Court of Madhya Pradesh | T E A B R E A K | Discussion on Criminal Revision: (a) Revision in general (b) Interlocutory Orders (c) Revision in specific cases (d) Procedure (e) Orders in revision Followed by open interaction By: Hon'ble Shri Justice M.K. Mudgal, Former Judge, High Court of Madhya Pradesh | L U N C H B R E A K | Bail in general (Sections 480 and 482 BNSS and Special Acts) – Subsequent bail application and interim bail Followed by open interaction By: Hon'ble Shri Justice M.K. Mudgal, Former Judge, High Court of Madhya Pradesh | T E A B R E A K | DNA evidence in criminal investigation and parentage testing: Case studies and applications (Online) Followed by open interaction By: Dr. Hirak Ranjan Dash, Assistant Professor, National Forensic Science University, Delhi Campus |
| DATE/ DAY | | SESSION – I 10:30 am to 12:00 noon | | | SESSION – II 12:15 pm to 1:45 pm | | SESSION – III 2:30 pm to 4:15 pm | | SESSION – IV 4:30 pm onwards |
| 19.11.2024 Tuesday | | Key issues relating to Electronic Evidence (Contd...) Followed by open interaction By: Shri Gurucharan Singh, Faculty Member for Cyber Crimes, CDTI, Ministry of Home Affairs, Chandigarh | Key issues relating to Electronic Evidence Followed by open interaction By: Shri Gurucharan Singh, Faculty Member for Cyber Crimes, CDTI, Ministry of Home Affairs, Chandigarh | T E A B R E A K | | Discussion on emerging laws - (a) Concept of Proceeds of crime in - (i) BNSS, 2023 (ii) PMLA, 2000 (iii) Other Special Laws (b) Trial in absentia Followed by open interaction By: Dr. Dharmendra Tada, Faculty Member (Sr.), MPSJA | | Journey of Land Acquisition – From Notification to Award (Issues u/s 4, 9, 11, 18, 23 & 25 of the Land Acquisition Act, 1894) (i) Issues u/s 28-A, 30, 51, 51-A of the Land Acquisition Act, 1894 (ii) An overview of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation & Resettlement Act, 2013 Followed by open interaction By: Shri Padmesh Shah, Additional Director, MPSJA | |
| 20.11.2024 Wednesday | | Key issues relating to Arbitration & Conciliation Act, 1996 Followed by open interaction By: Shri Padmesh Shah, Additional Director, MPSJA | Procedure relating to Preliminary Enquiry and Departmental Enquiry – An overview Followed by open interaction By: Director, MPSJA | B R E A K | | Key issues relating to determination of age of victim in POCSO cases. Followed by open interaction By: Shri Manish Sharma, Faculty Member (Jr. 1), MPSJA | | Discussion on Judgments (Civil & Criminal) By: Director, MPSJA & Shri Padmesh Shah, Additional Director, MPSJA & Dr. Dharmendra Tada, Faculty Member (Sr.), MPSJA | |

| DATE/ DAY | SESSION – I 10:30 am to 12:00 noon | | SESSION – II 12:15 pm to 1:45 pm | | SESSION – III 2:30 pm to 4:15 pm | | SESSION – IV 4:45 pm onwards |
|------------------------|---|--|--|--|--|--|--|
| 21.11.2024 Thursday | Discussion on Motor Accident Claim Cases: <ul style="list-style-type: none"> Overview of the statutory scheme under the Act and Rules Simple injuries and permanent disability Death cases Followed by open interaction By: Shri Pradeep Kumar Vyas Member, Madhya Pradesh Commercial Tax Appellate Board, Bhopal | | Motor Accident Claim Cases : <ul style="list-style-type: none"> Defence taken by Insurance Company Pay and Recover Followed by open interaction By: Shri Pradeep Kumar Vyas Member, Madhya Pradesh Commercial Tax Appellate Board, Bhopal | | Session Trial : Marshalling and appreciation of evidence – (a) Circumstantial Evidence (b) Last seen theory (c) Discovery of Fact (S. 23 BSA) (d) Explanation regarding special knowledge (S. 351 BNSS & 103 BSA) (e) Plea of <i>alibi</i> Followed by open interaction By: Dr. Dharmendra Tada, Faculty Member (Sr.), MPSJA | | Discussion on Civil Appeal : <ul style="list-style-type: none"> Regular and miscellaneous, <i>Locus standi</i> Procedure and points for determination Additional evidence Cross objection Remand and power of Appellate Court Followed by open interaction By: Hon’ble Shri Justice Dwarka Dhish Bansal, Judge, High Court of M.P. |
| 22.11.2024 Friday | Key issues relating to Hindu Marriage Act, 1955 and Maintenance Followed by open interaction By: Shri Dharendra Singh, Principal Judge, Family Court, Dhar | T E A B R E A K | Discussion on Criminal Appeal- (a) Appeal in general (b) Appeal against conviction and acquittal (c) Power of Appellate Court (d) Judgment in Appeal Followed by open interaction By: Director, MPSJA | L U N C H B R E A K | Sessions trial:- Marshalling and appreciation of evidence (a) Dying Declaration (b) Extra judicial confession (c) Injuries on the body of the accused (d) Defective investigation (e) Appreciation of defence evidence Followed by open interaction By: Dr. Dharmendra Tada, Faculty Member (Sr.), MPSJA | T E A B R E A K | Key issues relating to claim cases under Motor Vehicles Act : Open interaction By: Hon'ble Shri Justice Vivek Agarwal, Judge, High Court of Madhya Pradesh |
| 23.11.2024 Saturday | Discussion on: (i) The Principles of sentencing/punishment (ii) The Principle of proportion between crime and punishment (iii) The Principle and procedure of Capital punishment Followed by open interaction By: Director, MPSJA & Dr. Dharmendra Tada, Faculty Member (Sr.), MPSJA | | Discussion on guidelines issued by the Supreme Court : <ul style="list-style-type: none"> Gohar Mohammed v. U.P. SRTC Yashpal Jain v, Sushila devi Satender Kumar Antil v. CBI Md. Asfak Alam v. The State of Jharkhand & anr. Presentation by Participants | | Open interactive session By: Director & Officers of the Academy | | Valedictory Session By: Director & Officers of the Academy |

- Note: (1) The schedule is subject to change as per exigencies.
(2) Use of Cell Phones in lecture room is strictly prohibited.

DIRECTOR